

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. 1

CENTRAL EXCISE APPEAL NO. 30740 OF 2018

(Arising out of Order-in-Appeal No. GUN-EXCUS-000-APP-229-17-18 dated 14.03.2018 passed by Commissioner of Central Tax (Audit) Visakhapatnam)

**M/s Hindustan Coca Cola
Beverages Pvt Ltd**

Atmakuru Village, Mangalagiri Mandal,
Guntur Distt

.....Appellant

VERSUS

Commissioner of Central Tax

Visakhapatnam

.....Respondent

APPEARANCE:

for the Appellant

Shri Hanuma Prasad Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER NO. _____ / 2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**